

ary, 1979 at Tenmalai (Ghat section) in Madurai Division of Southern Railway and thereby caused great inconvenience and agony to the travelling public;

(b) what action the Divisional Railway Administration has taken against the culprits to maintain discipline and smooth running of trains; and

(c) if no action taken by the Police, what is the departmental action taken on those employees whose names were already reported by the Railway Intelligence?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN): (a) and (b). On 26-1-1979, a group of railway engineering gang staff squatted in front of the Pay Special at Tenmalai station demanding payment of overtime and flood advance, etc. They also detained 108 Quilon-Madras Mail for about 90 minutes. However, on arrival of the local police, the agitators dispersed peacefully.

(c) Suitable departmental disciplinary action has been initiated against these employees.

Homoeopathic Dispensaries

2467. **SHRI PRADYUMNA BAL:**
SHRI MANOHAR LAL:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) how many homoeopathic dispensaries C.G.H.S. are functioning in Delhi and their locations;

(b) whether all these dispensaries are independent units;

(c) if not, the number of Homoeopathic dispensaries which are functioning under the charge of Allopathic doctors; and

(d) when such Homoeopathic dispensaries in Delhi shall start functioning as independent units?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI RABJI RAY): (a) There are three C.G.H.S. homoeopathic dispensaries at R. K. Puram, Dev Nagar and Gole Market and two homoeopathic units at Darya Ganj and Rajouri Garden functioning in Delhi.

(b) and (c) The three dispensaries are functioning independently. The two Homoeopathic units started in part (a) each have a homoeopathic doctor but are functioning under the over-all administrative control of the Medical Officer in-charge of the Allopathic dispensary to which they are attached.

(d) There is no proposal at present to make the two units referred to in part (a) above independent units.

Issue of permits to Commercial Vehicles

2468. **SHRI C. R. MAHATA:** Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

(a) whether it is a fact that Government have any intention to issue more permits to the commercial vehicles on the route Delhi to Ghaziabad and nearby places of Delhi for the public facilities as well as to abolish monopolistic system; and

(b) if so, what are the details in this regard and if not, the reasons therefor?

THE MINISTER OF STATE IN CHARGE OF THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI CHAND RAM) (a) According to the information furnished by Delhi Administration, no more permits are to be issued to the commercial vehicles on the route Delhi to Ghaziabad and nearby places.